GOVERNMENT OF MEGHALAYA HOME (POLICE) DEPARTMENT

ORDERS BY THE GOVERNOR NOTIFICATION

Dated, Shillong the 10th July, 2025.

HPL 52/2024/Pt./156 - In exercise of the powers conferred under section 530 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No 46 of 2023) and in consultation with Hon'ble High Court of Meghalaya, the Governor of Meghalaya is pleased to make the following rules, in the manner hereinafter namely:-

Short title and commencement.

- 1. (1) These rules may be called the Meghalaya eSakshya Management Rules, 2025.
 - (2) They shall come into force from the date of their publication in the Meghalaya Gazette.

Definitions.

- 2. (1) In these rules, unless the context otherwise requires, -
 - (a) "CCTNS" means Crime and Criminal Tracking Network and Systems, a system software used by the police for the collection of data and execution of instructions;
 - (b) "CIS" means Case Information System, a system software used by the District Judiciary and High Courts for the collection of data and execution of instructions;
 - (c) "eSign" means authentication of any electronic record by a subscriber or Court, by means of the electronic technique specified in the Second Schedule of the Information Technology Act, 2000 (21 of 2000) and includes digital signature. Also, when a process or report generated in electronic form is authenticated by means of electronic signature, it shall be deemed to be authenticated by signature of the person who affixed the electronic signature;
 - (d) "Hash Value" refers to a unique digital fingerprint of an electronic record, used to verify its authenticity and integrity, ensuring that the data presented in Court matches the original;
 - (e) "High Court" means the High Court of Meghalaya;
 - (f) "ICJS" shall mean Inter-operable Criminal Justice System, a software presently in operation for transfer of information among various pillars of criminal justice system, which includes investigating agencies, Courts, correctional homes, forensic laboratories, prosecution; and any other stakeholder as notified by the Central Government;
 - (g) "Immutable storage" means and include Digi-locker and any other storage method where once data is written, it cannot be modified, deleted, or overwritten for a set or indefinite period, ensuring data integrity and compliance;
 - (h) "Investigating Officer" means any police officer or any other person authorized by a competent authority or empowered to undertake

investigation for any offence;

- (i) "Sakshya" means any evidence collected/recorded as a document through eSakshya mobile application. Sakshya consists of video recording(s), photograph(s), photograph(s) of witness(s) and photograph of the investigating/recording officer. All evidence recorded through eSakshya mobile application shall generate a secure packet of the event (hereinafter referred to as "eSakshya packet") with a unique ID called SID, a unique 16-digit ID (SID) with opening, closing time stamp and geo-location. Each SID and its contents will have unique hash value to ensure integrity. Sakshya will be stored in immutable storage;
 - (j) "Sanhita" means the Bharatiya Nagarik Suraksha Sanita, 2023 (46 of 2023).
- (2) Words and expressions used, but not defined in these rules shall have the same meaning as assigned to them in the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023); the Bharatiya Nyaya Sanhita, 2023 (45 of 2023); the Bharatiya Sakshya Adhiniyam, 2023, (47 of 2023) and the Information Technology Act, 2000 (21 of 2000).
- 3. Every Investigating Officer shall record all video and photo evidence as required under section 105, 173, 176, 180, 185, and 497 of the Sanhita through the eSakshya mobile application.
- 4. Investigating Officer shall generate a certificate 63(4)(c) part of the Bharatiya Sakshya Adhiniyam, 2023 (47 of 2023) through the eSakshya mobile application. All certificates will be eSigned.
- 5. The certificate shall include the hash value of the electronic record and the specific algorithm used to generate that hash value, as prescribed in The Schedule of The Bharatiya Sakshya Adhniniyam 2023.
- 6. Investigating officer shall link SID with the concerned FIR number/GD number generated through CCTNS.
- 7. The Sakshya uploaded to immutable storage shall be construed to be forwarded to the Magistrate as required under section 105, 173 (1) (a) (b) and 185 of the Sanhita.
- 8. The Courts can view and manage all Sakshya concerning to their jurisdiction in the CIS application/Sakshya portal on ICJS.
- 9. The Court may permit sharing of Sakshya with accused and the victim (if represented by an advocate) as per the provisions under section 230 of the Sanhita.
- 10. eSakshya packet will be archived after the completion of trial and will be moved to Archival mode.

- Nothing in these rules shall be deemed to limit the power of the Courts to view the Sakshya by the Court.
- 12. These rules shall be in addition to, not in derogation of any other law or rules for time being in force for accepting and managing Sakshya by the Court in terms of the provisions of Bharatiya Sakshya Adhiniyam, 2023 (47 of 2023).

Sd/(C.V.D.Diengdoh, IAS)
Commissioner & Secretary to the Govt. of Meghalaya,
Home (Police) Department

Memo HPL. 52/2024/Pt./156 -A

Dated, Shillong the 10th July, 2025.

Copy to:

- 1. The Principal Secretary to the Governor of Meghalaya, Shillong.
- 2. The Private Secretary to the Chief Minister, Meghalaya, Shillong for information of the Hon'ble Chief Minister.
- 3. The Private Secretary to the Deputy Chief Minister I/C Home (Police) for kind information of the Hon'ble Minister.
- 4. The Private Secretary to Chief Secretary, Meghalaya, Shillong for information of the Chief Secretary.
- 5. The Private Secretary to Addl Chief Secretary, Meghalaya, Shillong, i/c Home (Police) Department.
- 6. The Director General of Police, Meghalaya, Shillong.
- All Principal Secretary / Commissioner and Secretary / Secretary to the Government of Meghalaya for kind information.
- 8. Shri. Davis N.R. Marak, IPS, Deputy Inspector General of Police (ER), Meghalaya, Shillong
- 9. The Inspector General of Prisons & Correctional Services, Meghalaya, Shillong.
- 10. The Director, Directorate of Forensic Sciences, Meghalaya, Shillong.
- 11. The Director of Prosecution, Meghalaya, Shillong.
- 12. The Asstt. Inspector General of Police(L&O), Meghalaya, Shillong.
- 13. The Under Secretary to the Govt. Law (B) Department for information.
- 14. All Deputy Commissioners / Superintendents of Police for information and necessary action.
- 15. The Director, Printing & Stationery for publication the Meghalaya Gazette.

By order etc.,

Deputy Secretary to the Govt. of Meghalaya,

Home (Police) Department

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